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Government of India
Ministry of Finance
(Department of Revenue)

Notification
No.123/2013-Customs (N.T.)

New Delhi, dated the 11th December, 2013

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional/Joint Commissioner of Customs (Port-Import), Jawaharlal Nehru Customs House, Nhava Sheva, Taluka-Uran, Distric-Raigad, Maharashtra-400707 to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) The Additional/Joint Commissioner of Customs (Port), Kolkata, Custom House, 15/1, Strand Road, Kolkata-700001;
- (ii) The Additional/Joint Commissioner of Customs (Port-Import), Jawaharlal Nehru Custom House, Nhava Sheva, Taluka-Uran, Dist-Raigad, Maharashtra- 400707;
- (iii) The Deputy/Assistant Commissioner of Customs (Import and General), New Custom House, Near IGI Airport, New Delhi-110037; and
- (iv) The Deputy/Assistant Commissioner of Customs (Admn. and Airport), Kolkata, Custom House, 15/1, Strand Road, Kolkata-700001,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Ashika Commercial Pvt., Limited, 4C Orbit, 1, Garstin Place, Kolkata-700001 issued *vide*, DRI F.No.718(ii)07/Seiz/PRU/2013-14/432 dated the 04th June, 2013 by the Assistant Director, Directorate of Revenue Intelligence, Regional Unit, Patna

[F.No. 437/63/2013-Cus.IV]

(M.V. Vasudevan)

Under Secretary to the Government of India